## **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

## **APPEAL No. 49 of 2017**

Dated: 4<sup>th</sup> May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J.Kapoor, Technical Member

Cairn India Ltd. ....Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors ....Respondent(s)

Counsel for the Appellant(s) : Ms. Shikha Ohri

Counsel for the Respondent(s) : Mr. R.K. Mehta

Ms. Himanshi Andley Mr. E.Premjit Singh for R.1

Ms. Anushree Bardhan Mr. Shubham Arya for R.2

## <u>ORDER</u>

Learned counsel for the State Commission states that State Commission does not wish to file any reply. Learned counsel for respondent No.2 seeks six weeks time to file reply. She may file the same on or before 16.06.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 03.07.2017 after serving copy on the other side.

List the matter on <u>16.08.2017.</u>

(I.J.Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson